

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Company Appeal (AT) (Ins.) No. 1183 of 2019

IN THE MATTER OF:

New Okhla Industrial Development Authority

...Appellant

Versus

Mr. Anand Sonbhadra

...Respondent

Present:

**For Appellant: Mr. Raju Ramachandran, Sr. Advocate with
Mr. Sourav Roy and Mr. Prabudh Singh,
Advocates.**

**For Respondent: Mr. Gaurav Mitra and Mr. Kanishk Khetan,
Ms. Shriya Raychaudhuri, Advocates.**

O R D E R
(Virtual Mode)

24.11.2020 Learned Counsel for both sides heard. The charts as were directed on 17th February, 2020 have not been filed. Both the Learned Sr. Counsel state that the charts are ready with them. Due to Lockdown and the Pandemic situation, it appears that they have not come on record in hard-copies. The parties may file the same.

The parties may also file brief notes of arguments as was directed on 17th February, 2020. Parties may also file separately set of Judgments on which the Learned Counsel want to rely on. These compliances may be done within two weeks.

On next date, this Appeal needs to be argued and concluded by both sides as it is Part-Heard since long.

List the Appeal for further hearing as **Part-Heard** on **15th December, 2020**
at 02:00 PM.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Basant B./nn/